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## (2024) 12 KL CK 0017

# **High Court Of Kerala**

Case No: Criminal Miscellaneous Petition No. 7699 Of 2024

Ajeesh APPELLANT

Vs

State Of Kerala RESPONDENT

Date of Decision: Dec. 5, 2024

#### **Acts Referred:**

• Bharatiya Nagarik Suraksha Sanhita, 2023 - Section 528

• Indian Penal Code, 1860 - Section 354D, 506

• Information Technology Act, 2000 - Section 67

Hon'ble Judges: A. Badharudeen, J

Bench: Single Bench

Advocate: Saijo Hassan, M.P.Prasanth, B.Sabitha

Final Decision: Allowed

## **Judgement**

### A. Badharudeen, J.

1. This Criminal Miscellaneous Case has been filed under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, 2023, to quash all further

proceedings against the petitioner pursuant to Annexure 2 Final Report in Crime No.475/2023 of Karipur Police Station, Malappuram, now pending as

C.C.No.2090/2023 on the files of the Judicial First Class Magistrate Court-I, Manjeri. Petitioner herein is the accused in the above case.

- 2. Heard the learned counsel for the petitioner, the learned counsel appearing for the defacto complainant and the learned Public Prosecutor.
- 3. In this matter, prosecution alleges commission of offences punishable under Sections 354D and 506 of the Indian Penal Code and Section 67 of the

Information Technology Act.

- 4. An affidavit sworn by the defacto complainant has been placed stating that the matter has been settled in between them and she has no grievance
- in the matter of quashing the proceedings.
- 5. The learned Public Prosecutor also submitted that the matter has been settled between the parties and statement of the defacto complainant to that
- effect has been recorded.Â
- 6. Since the matter has been amicably settled between the parties, there is no reason to disallow the prayer for quashment, so as to retain them in
- hazards of litigation. Therefore, in the interest of justice, I am inclined to allow this petition.
- In the result, this petition stands allowed. Annexure 2 Final Report in Crime No.475/2023 of Karipur Police Station, Malappuram, now pending as
- C.C.No.2090/2023 on the files of the Judicial First Class Magistrate Court-I, Manjeri, and the proceedings thereof as against the petitioner/accused stand quashed.